

Court-I

**Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)**

**IA No. 29 of 2016 in
DFR No. 2565 of 2015**

Dated: 20th January, 2016

**Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson
Hon'ble Mr. I. J. Kapoor, Technical Member**

In the matter of:

Energy Watchdog ...Appellant(s)

Versus

**Tamilnadu Electricity Regulatory Commission & Ors.
...Respondent(s)**

For the Appellant(s) : Mr. Anil Kumar, Secretary

ORDER

The Applicant/Appellant is a registered society and its members are the electricity consumers across the country including the state of Tamil Nadu.

The Applicant has filed this application praying that it may be permitted to file the appeal against the Order dated 01.04.2015 passed by the Tamil Nadu Electricity Regulatory Commission.

We have heard Mr. Anil Kumar, Secretary of the Appellant.

For the reasons stated in the application, we permit the applicant to file the appeal. Application is disposed of.

Registry is directed to number the appeal and list it on **29.01.2016.**

(I. J. Kapoor)
Technical Member
ts/vg

(Justice Ranjana P. Desai)
Chairperson